

میں اسٹریٹس کو ناچھاپا ہوں کہ مہربانی
سے ان جھوٹے مقدموں کو واپس لیجیے
اور اس قسم کے کمزور اسٹیٹ منٹ سے کہ
اس ہاؤس کے سامنے نہ آئیے۔

THE DEPUTY CHAIRMAN : Now that is over. I have got Legislative Business ... (Interruptions) ... Now I have got Legislative Business. Please sit down. Let me finish that. Legislative Business : Bill for Introduction. Shri P. A. Sangma.

श्री सिकन्दर बकत : अगर होम मिनिस्टर साहब जवाब नहीं दे रहे हैं तो ... (अवधान)

उपसभापति : इन्होंने जवाब दिया है। (अवधान)

श्री सिकन्दर बकत : आज जवाब नहीं दिया है। जो हमने चार्ज लगाये हैं उसके लिए नामु-कमना स्टेटमेंट लेकर इस हाउस के सामने क्यों आये हैं? ... (अवधान) सदर साहिबा, जो हमने चार्ज लगाये हैं होम मिनिस्टर साहब उसका जवाब नहीं देना चाहते हैं तो we walk out.

श्री सिकन्दर بکات: آج جواب نہیں
دیا ہے۔ جو ہم نے چارج لگائے ہیں اس
کے لئے ناممکن اسٹیٹ منٹ سے کہ اس
ہاؤس کے سامنے کیوں آئے ہیں۔
سدر صاحبزادہ۔ جو ہم نے چارج لگائے ہیں
ہوم منسٹر صاحب اس کا جواب نہیں دینا
چاہتے ہیں تو۔۔۔۔۔

†[] Transliteration in Arabic Script.

(At this stage some hon. Members left the Chamber)

THE DEPUTY CHAIRMAN : Bill for Introduction. Shri Sangma.

THE PAYMENT OF GRATUITY (AMENDMENT) BILL, 1993

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : Madam, I beg to move for leave to introduce a Bill further to amend the Payment of Gratuity Act, 1972.

The question was put and the motion #ai adopted.

SHRI P. A. SANGMA : Madam, I introduce the Bill.

SIGNING OF GAT*

श्री जगदीश प्रसाद भाथुर (उत्तर प्रदेश) : जो पोस्टल स्ट्राइक चल रही है हम इसका समर्थन करते हैं। (अवधान) मंत्री महोदय से आशा करते हैं कि वह उनसे बातचीत करके कोई रास्ता निकालेंगे (अवधान)। हम समझते हैं कि मंत्री महोदय व्याघ्र करेंगे और पोस्टल विभाग के स्ट्राइक कर्मचारियों को मुला कर बात करेंगे। इसके साथ मैं भी बाकबाउट करता हूँ।

SHRI M.A. BABAY (Kerala) : M*dam,

... (सत्यवात् माननीय सबस्य सर्वान से उल्लेख)

THE DEPUTY CHAIRMAN : Now what is your problem ?

SHRI M. A. BABY : Madam, I would like to attract the attention of the Government to an important issue that throughout the country the people, trade unions, different classes of mass organisations are de-mostrating, protesting against the weakening attitude of the Central Government. With regard to the discussions going on on Uruguay Round, Madam, we have information that the French Government has taken a very firm stand that they are not going to sign the GATT if their genuine demands are not considered by the developed countries. Similarly, Madam, we want the Government of India to take a firm stand on this. The whole Opposition is prepared to extend its support to the Government if they are going to take a firm stand. Today the whole country is agitating over this issue. The hon. Finance Minister is here. We would like to know what the response of the Government is .. (Interruptions) .. Madam, similarly, the Gujral Committee Report could be presented within a couple of days. We would like to know whether the Government is responding to the proposals being incorporated in the Report because we have information that the Gujral Committee Report is very firm on this issue. Different political parties are represented on it. we would like to know what the response of the Government is.

SHRI JIBON ROY (West Bengal) : Madam, Peter Sutherland visited India. Different trade union delegations and the delegations of the peasants' organisations met the hon. Commerce Minister here in Delhi and they submitted a memorandum to him. He assured them that he would call all the trade unions and the peasantry to discuss the Dunkel Draft before finalising it and taking up further negotiations with the GATT authority. Thousands of workers and peasants from all over the country have com© to Delhi. I request the Government through you, Madam, to initiate discussions with the trade union and peasants' organisations. I humbly appeal to the Government to hold discussions with them.

THE DEPUTY CHAIRMAN : Now, we have allotted a long time, a whole day and

a little more than that on the discussion on the Dunkel Draft and the hon. Commerce Minister replied over here. You all had opportunity to speak. So now we cannot have further discussion on it. Whatever you want to speak to the Commerce Minister or the Finance Minister, you can do it outside the House because we have got other Legislative Business. We have to go ahead for that. Yesterday, the National Council (Interruptions) . . .

SHRI M. A. BABY : I would like to know whether the Government is going to consider the whole thrust of the Standing Committee Report. On the Standing Committee all the Parties are represented and the Chairman happens to be from our House.

THE DEPUTY CHAIRMAN : You are a witness to it. That matter was raised before me and before the other Leader, that the Committee's Report should be considered but unfortunately the Report was not ready before we concluded the discussion. I am sure if the Report is ready now and a copy goes to the Commerce Minister before he is having a discussion he will definitely look into it. We cannot further discuss anything on that. Now I have to tell the House that we have Special Mentions also. We had a discussion on the National Council for Teacher Education Bill, 1993. (Interruptions) . . .

एक मिनट आप बैठ सकती हैं या नहीं। कोई तकलीफ है क्या? आप बैठ जाइये। यह गलत बात है। मैं बोल रही हूँ, आपका बीच में बोलना बहुत उचित नहीं है। जब मैं बात करू तो तमीज बाहर भी यही होती है और हाउस में भी यही है कि चेयर से जब कोई बोलता है तो चुप रहें। यह आप अपनी आदत बदलिये।

We have Special Mentions to take up. The hon. Minister is here and she says she is going to take 5 minutes. Let us pass this Bill so that we can take up Special Mentions before adjourning the House. She will take only 5 minutes.

श्री ईश दत्त यादव (उत्तर प्रदेश) : मैडम, हमारी पार्टी की ओर से मुझे बोलना है।

उपसभापति : आपकी पार्टी का होना चाहिये थालेकिन

श्री ईश दत्त यादव : हमारी पार्टी का समय है और हमारी पार्टी की तरफ से थोड़ा नहीं बोला है। It was announced by the Vice-Chairman Yesterday that the discussion was concluded.

हिन्दी में बोल दूँ कि इस पर जब चर्चा हो रही थी तो कल वाइस चेयरमैन साहब ने अनाउन्स कर दिया था कि इस पर डिस्कशन पूरा हो गया है। अब मंत्री जवाब देंगे लेकिन क्योंकि कल होम मिनिस्टर साहब का स्टेटमेंट होना था इसलिए जवाब नहीं हो सका। अब आप बैठ जाइये।

श्री ईश दत्त यादव : मैं आपसे अनुरोध कर रहा हूँ।

उपसभापति : आपका अनुरोध सुना और वह रिजेक्ट हुआ। इसके बाद आप बोल सकते हैं। सत्या वहन आप आकर बोलिये कि क्या बात है। मंत्री जी आप बोलिये, मैं तो उनसे बात कर लूँगी। आप अपना जवाब दीजिये।

**THE NATIONAL COUNCIL FOR
TEACHER EDUCATION BILL, 1993—
CONTD.**

THE DEPUTY MINISTER IN THE
MINISTRY OF HUMAN RESOURCE
DEVELOPMENT (DEPARTMENT OF
EDUCATION AND DEPARTMENT OF
CULTURE) (KUMARI SELJA) : Madam,

I am grateful to all the Members, who have appreciated this Bill on National Council for Teacher Education, for participating and giving a lot of constructive suggestions on this Bill. Hon. Members, Shrimati Panda, Shrimati Urmilaben, Shri-mati Chandra Kala Pandey, Shri Prasad, Shri Bhattacharya and S. Madhavan, have given a lot of useful suggestions. A couple of Members have also opposed the Bill. Madam, I would request the hon. Members to appreciate the spirit behind this Bill. Having learnt from my experience in the AICTE (All India Council for Technical Education) it was felt, and it was also discussed in the CABE, that a Bill should be brought forward for setting up a National Council for Teacher Education so that the mushroom growth of substandard institutions which are imparting teacher education could be stopped and some level of standard could be maintained throughout the country. As regards this, Madam, I may point out that some Members have expressed an apprehension that we might be encroaching upon the powers of the States. But it is evident from the Bill itself that the States are getting adequate representation in the All India Council and also in the regional committees. A particular mention was made about the Vice-Chancellors and other educationists. I might say that they will also find adequate representation at the appropriate levels. Here more powers are delegated to the regional committees in which the States are represented and most of the cases are decided at the regional committee level and only if an appeal is made it comes to the National Council. So, I don't think that there should be any apprehension on that part. Another main objective is to upgrade the quality of teacher education and the Members made a mention of providing good quality and adequate teacher training, especially in-service teacher training. I might say that the Central Government has a number of schemes for imparting pre-service and in-service training to teachers and initiatives have been taken for setting up institutions like DIET (District Institute of Educational Training). We have 363 district institutes of education and training. We have 75 colleges of teacher education and institutes of